114 Written Answers to	[RAJYA SABHA]	Unstarred Questions
Year	IT-BPM Revenue (USD in Billion)	Growth rate
FY2017	154	8%
FY2018	167	8%
FY 2019	177	6.1%
FY2020E	191	7.7%
• Employment		
Year	Total employees ('000)	Net addition ('000)
FY2017	3863	175
FY2018	3968	105
FY 2019	4158	190
FY2020E	4363	205

E: Estimated Source: NASSCOM

Blocking of online content under IT Act

1640. SHRI DEREK O'BRIEN: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the number of times when Government has blocked access to online resources under Section 69A of the IT Act and the rules notified thereunder, in the last three years;
 - (b) the details thereof;
- (c) whether the person or intermediary hosting the content has been sent a notice in each case to submit their reply and clarifications; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI DHOTRE SANJAY SHAMRAO): (a) and (b)

The number of orders for blocking access to online information as per provisions of section 69A of Information Technology Act 2000 and its rules namely "The Information Technology (Procedure and Safeguards for Blocking for Access of Information for Public) Rules, 2009" during the last three years is as follows:—

Year	No. of blocking orders under	No. of URLs ordered
	the section 69A rules	for blocking
2017	10	1385
2018	18	2799
2019	40	3635

(c) and (d) As per provisions of the abovesaid Rules, Ministry of Electronics and Information Technology issues notice to the concerned person or intermediary posting/hosting the URL, wherever possible, to appear or send their response, at least 48 hours prior to the meeting of the Committee for examination of request for blocking.

Increase in cyber crime

1641. DR. AMEE YAJNIK: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether cybercrime has increased in the country;
- (b) the steps taken/being taken by Government to check it;
- (c) whether Government is considering to impart training to the officers of law enforcing agencies to check cybercrime and for digital forensics etc. in view of the increasing incidents of cybercrime in the country; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI DHOTRE SANJAY SHAMRAO): (a) As per the data maintained by National Crime Records Bureau (NCRB), Ministry of Home Affairs (MHA), a Total of 12317, 21796 and 27248 cybercrime cases were registered during the years 2016, 2017 and 2018 respectively. These include cases registered under the Information Technology (IT) Act, 2000 and related sections of Indian Penal Code and Special and Local Laws involving computer as medium/ target. Latest data pertains to the year 2018.